

ITEM NO.1501

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6312/2018

(Arising out of impugned final judgment and order dated 14-07-2017  
in SBAA No. 14/2015 passed by the High Court Of Judicature For  
Rajasthan At Jaipur)

UNION OF INDIA

Petitioner(s)

VERSUS

PARMAR CONSTRUCTION COMPANY

Respondent(s)

WITH

SLP(C) No. 2166/2018 (XV)

SLP(C) No. 7937/2018 (XV)

SLP(C) No. 6034/2018 (XV)

SLP(C) No. 6316/2018 (XV)

SLP(C) No. 8597/2018 (XV)

SLP(C) No. 8596/2018 (XV)

SLP(C) No. 8019/2018 (XV)

SLP(C) No. 8021/2018 (XV)

SLP(C) No. 7720/2018 (XV)

SLP(C) No. 8598/2018 (XV)

Diary No(s). 8885/2018 (XV)

SLP(C) No. 9514/2018 (XV)

SLP(C) No. 9559/2018 (XV)

SLP(C) No. 22263/2018 (XV)

SLP(C) No. 11417/2018 (XV)

SLP(C) No. 11862/2018 (XV)

Date : 29-03-2019    These petitions were called on  
for pronouncement of judgment today.

For Petitioner(s) Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Sameer Jain, Adv.  
Mr. Abhinav Shrivastava, AOR  
Mr. Suvigya Awasthy, Adv.  
Mr. Karan Valecha, Adv.  
Mr. Rahul Gupta, Adv.  
Ms. Sana Kamra, Adv.  
  
Mr. Ronak Karanpuria, Adv.  
Mr. Vishwa Pal Singh, AOR  
  
Mr. S. K. Bhattacharya, AOR  
Mr. L.K. Paonam, Adv.  
Mr. Niraj Bobby Paonam, Adv.  
Mrs. Tomthinnganbi Koijam, Adv.  
  
Mr. Ranjay Dubey, Adv.  
Mr. Nitin Kumar Thakur, AOR  
  
Miss Geetanjali Mohan, AOR  
  
Mr. Subash Chandra Sagar, Adv.  
Mr. E. C. Vidya Sagar, AOR

Hon'ble Mr. Justice Ajay Rastogi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.M. Khanwilkar and His Lordship.

Delay in SLP(C) Diary No.8885 of 2018 is condoned.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment.

In view of the above, pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

(Signed reportable judgment is placed on the file.)